

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOME AFFAIRS**  
**RAJYA SABHA**  
**QUESTION NO 21.04.2010**  
**ANSWERED ON**

**PENDING APPLICATIONS FOR FREEDOM FIGHTERS PENSION .**

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SHRI MANOHAR JOSHI

Will the Minister of HOME AFFAIRS be pleased to state :-

- (a) the details of the applications for grant of freedom fighters' pension pending with Government from different States, State-wise;
- (b) the details of the applications cleared during the last one year;
- (c) the reasons for the pendency; and
- (d) the steps being taken by Government to expedite disposal of applications pending in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Receipt and disposal of applications for grant of freedom fighters' pension is a continuous process. No record of applications which are received directly from the applicants or without verification reports of the State Governments, is maintained. Except for 741 cases, which mainly relate to Hyderabad Liberation Movement, no other case complete in all respects and recommended by the State Government, is pending.
- (b): During the year 2009-10, 197 freedom fighters and their eligible dependents have been granted pension under Swatantrata Sainik Samman Pension Scheme, 1980.
- (c) & (d): All efforts are being made to process the pending Hyderabad Liberation Movement cases expeditiously. However, no time frame can be indicated.